

**Bonded labour data and schemes**

2822. DR. AMAR PATNAIK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government maintains data on the social background of bonded labour cases;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the budgetary allocations towards the Bonded Labour Rehabilitation Scheme for the year 2019-20 and the details thereof; and

(d) the details of expenditure of the scheme for the year 2019-20 and details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Under the Bonded Labour System (Abolition) Act, 1976, identification, release and rehabilitation of freed bonded labour is the direct responsibility of the concerned State Governments/Union Territories. The Central Government assists the State Governments in their task of rehabilitation of released bonded labourers. The Central Government does not maintain any data in this regard.

(c) and (d) The budgetary allocations and expenditure towards the Bonded Labour Rehabilitation Scheme for the year 2019-2020 is as below:—

BE 2019-20 (` in lakh)	RE 2019-20 (` in lakh)	Expenditure (` in lakh)
800	100	34.75

**Impact of Coronavirus on employment**

2823. SHRI K.J. ALPHONS: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what is the impact of Coronavirus on employment in the country; and

(b) what is the number of employees retrenched due to the above reason?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) The outbreak of Novel Coronavirus (COVID-19), first in China and now having being confirmed in more than 100 countries, has emerged as a key risk to human health as well as global growth outlook through numerous channels like trade, production and supply chain disruptions; decline in demand; lower tourism and business travel; and productivity losses from the health impact on work force. Ministry of Health and Family Welfare has been coordinating the efforts of the Central Government in terms of preparedness, control and containment measures and has also been working with State Governments in order to mitigate the impact of the virus outbreak in India.

(b) No such data is available.

#### **Implementation of PMRPY**

2824. SHRI B. LINGAIAH YADAV: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there are irregularities found in implementation of job formalisation scheme, the Pradhan Mantri Rojgar Protashan Yojana (PMRPY);

(b) if so, the details thereof since its implementation and the reasons and action taken thereon; and

(c) whether provident fund is also misused in this, if so, the details thereof and action taken thereon with corrective steps being taken in this regard, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Government of India had launched Pradhan Mantri Rozgar Protsahan Yojana (PMRPY) with effect from 09.08.2016 with an aim at incentivizing the employers to recruit new employees and also to formalize employment. The scheme was for "new employees" for the first three years of their employment from the date of acquiring new Universal Account Number (UAN) on or after 01.04.2016, provided they continue in employment in any EPFO registered Establishment.

Based on the recommendations of the Concurrent Audit done internally by EPFO, a process of de-duplication was carried out with respect to beneficiaries under PMRPY